

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S KUPPS & SACHS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate debtor	KUPPS & SACHS INDIA PRIVATE LIMITED
2.	Date of incorporation of Corporate debtor	15 - 11 - 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai. (61520)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:U74210TN2006PTC061520
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: NO. #143,4TH MAIN ROAD, BALAMURUGAN GARDEN, OMR (RAJIV GANDHI ROAD),THURAIPAKKAM, CHENNAI, TAMILNADU, CHENNAI - 600097
6.	Insolvency commencement date in respect of corporate debtor	28.09.2026 (Date of receipt of order by IRP: 06.10.2026 BY EMAIL) NCLT - II, CHENNAI order No.CP(IB)/154(CHE)2024
7.	Estimated date of closure of insolvency resolution process	25.02.2027 (150th day from the date of commencement of Insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SANJEEVI C Regn. No - IBBI/IPA-003/IP-N000108/2017-18/11215
9.	Address and e-mail of the interim resolution professional, as registered with the Board	469A4 Golden Enclave, Anugraha Apartments, Kamarajar Road, Peelamedu Post, Coimbatore - 641004, Tamilnadu. E Mail Id: sanjeevicra@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CMA. SANJEEVI C Door No. 7/43-114, Shiradi Avenue, 3rd LINE EAST, Nearby CRI Pumps, Keeranatham Post, Coimbatore - 641035, Tamilnadu. E Mail Id: sanjeevicra@yahoo.co.in
11.	Last date for submission of claims	22.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal - II, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the M/S KUPPS & SACHS INDIA PRIVATE LIMITED on 28.09.2026 (Order received on 06.10.2026 BY EMAIL).

The creditors of M/S KUPPS & SACHS INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of Claims by Financial Creditors
- Form D : For Proof of Claims by a Workman or an Employee
- Form E: For Proof of claims by Authorised Representative of Workmen and Employees.
- Form F : For claims by creditors (other than operational and Financial Creditors).

The above mentioned forms can be downloaded from the website www.ibbi.gov.in/downloadform.html under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016 and Insolvency and Bankruptcy Code (Amendment) Act, 2026.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 07.10.2026
Place : Coimbatore

SANJEEVI C
Interim Resolution Professional for
M/S. KUPPS & SACHS INDIA PRIVATE LIMITED
Regd. No. IBBI/IPA-003/IP-N000108/2017-18/11215

CMA C. SANJEEVI, M.Com., M.B.A., FCMA.,
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C. Sanjeevi